

आयकर अपीलिय अधिकरण, मुंबई न्यायपीठ "बी" मुंबई
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, MUMBAI
BEFORE S/SHRI B.R.BASKARAN, AM AND PAWAN SINGH, JM

आयकर अपील सं./I.T.A. No.899 and 900/Mum/ 2014
(निर्धारण वर्ष / Assessment Years: 2011-12 (Qtr-3 and Qtr-1))

Bajaj Electricals Limited, 45/47, Bombay Life Building, Veer Nariman road, Fort, Mumbai--400001	बनाम/ Vs.	Dy. Commissioner of Income Tax, TDS-Range-1, Aayakar Bhavan, M K Road, Mumbai-400020
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)

स्थायी लेखा सं./जीआइआर सं./PAN. :AAACB2484Q

अपीलार्थी ओर से / Assessee by	Shri Manthan Dholkiya
प्रत्यर्थी की ओर से/Revenue by	Shri Prakash L Pathade

सुनवाई की तारीख / Date of Hearing : 11.2.2016

घोषणा की तारीख /Date of Pronouncement: 11.2.2016

आदेश / O R D E R

Per Bench:

Both the appeals preferred by the assessee are directed against the order passed by Ld CIT(A)-20, Mumbai and they relate to the assessment year 2011-12.

2. The assessee has moved a petition before the Bench seeking to withdraw these appeals. The Id.DR did not object to the request put forth by the assessee. Accordingly, we allow the assessee to withdraw these appeals.

3. In the result, both the appeals filed by the assessee are dismissed in limine.

Pronounced accordingly on 11th FEB , 2016.

घोषणा खुले न्यायालय में दिनांक: 11th FEB, 2016 को की गई ।

Sd

**(PAWAN SINGH)
JUDICIAL MEMBER**

sd

**(B.R. BASKARAN)
ACCOUNTANT MEMBER**

मुंबई Mumbai: 11th Feb, 2016.

व.नि.स./ SRL , Sr. PS

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A)- concerned
4. आयकर आयुक्त / CIT concerned
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई /
DR, ITAT, Mumbai concerned
6. गार्ड फाईल / Guard file.

True copy

आदेशानुसार/ BY ORDER,

सहायक पंजीकार (Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई /ITAT, Mumbai